

For the above purpose, KRMB requests both the States from time to time to furnish the Krishna River water utilisation through various sources. The State Governments are furnishing the water utilisation data for the major and medium projects. However, the data for the minor irrigation schemes is not received.

(c) No Sir.

(d) As per Terms of Reference (ToR) specified in Clauses (a) and (b) of the Section 89 of Andhra Pradesh Re-organisation Act, 2014, the sharing of Krishna River Water among the two States has been referred to Krishna Water Disputes Tribunal-II (KWDT-II) by the Central Government. The matter is *Sub-judice*. In the mean-time, KRMB is issuing water release orders from time to time based on arrangement as agreed mutually by Telangana State and Andhra Pradesh for sharing Krishna water till the final allocation is made by the KWDT-II.

Assessment of sustainable level of water extraction

1750. SHRI K.R. ARJUNAN: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether it is a fact that Government has taken up aquifer mapping exercise in priority areas;

(b) if so, the details thereof;

(c) whether it is also a fact that the mapping will assist States in estimating quantity and quality of ground water in an aquifer and would help it in assessment of sustainable level of water extraction; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV KUMAR BALYAN):

(a) and (b) Central Ground Water Board (CGWB) has taken up aquifer mapping and management programme during XII Plan. An area of 5.25 lakh km² has been prioritized covering parts of Haryana, Punjab, Rajasthan, Gujarat, Andhra Pradesh, Telangana, Karnataka, Tamil Nadu and Bundelkhand Region (parts of Uttar Pradesh and Madhya Pradesh) considering extent of ground water extraction, ground water availability, ground water quality and other related issues.

(c) and (d) Aquifer dispositions and their characteristics are expected to help in improved assessment of ground water resources including quality, quantity and sustainability. Aquifer maps and ground water management plans thus developed are shared with the respective State Governments.

Utilisation of Narmada water by each States

†1751. DR. SATYANARAYAN JATIYA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) the water storage capacity and electricity generation capacity of each of the dams constructed on the Narmada river;

(b) the date on which, the authority would declare the quantity of water in the Narmada river; and

(c) the quantity of water received and utilised by each State and the action plan for utilisation of water?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV KUMAR BALYAN):

(a) The water storage capacity and electricity generation capacity of each of the dams constructed on the Narmada river is as under:—

Sl. No.	Name of the Project	Live Storage Capacity (MCM)	Power Generation Capacity (MW)
1.	Bargi Rani Avanti Bhai Lodhi Sagar (Bargi Project)	3180.0	90.00
2.	Indira Sagar Project	9705.00	1000.00
3.	Omkareshwar Project	299.00	520.00
4.	Maheshwar Project	0.00	400.00
5.	Sardar Sarovar Project	5740.00	1450.00
TOTAL		18924.00	3460.00

(b) Narmada Water Disputes Tribunal (NWDT) Award envisages assessment of utilizable flow at the end of October every year and directs Narmada Control Authority (NCA) for furnishing the draft Annual Water Account of the basin by August and final Annual Water Account by October of the following water year.

†Original notice of the question was received in Hindi.